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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 41/9/NCLT/AHM/2017**



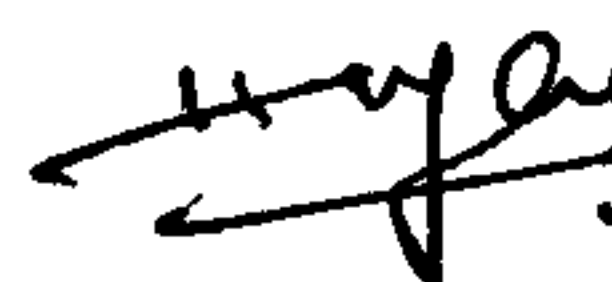
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017**

Name of the Company: Agricore Commodities Pvt. Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANUJ K. TRIVEDI	ADVOCATE	PETITIONER	
2.	Ranjit Shetty	ADVOCATE	PETITIONER	
3.	Kunal J. Vyas	Advocate	Respondent	

**ORDER**

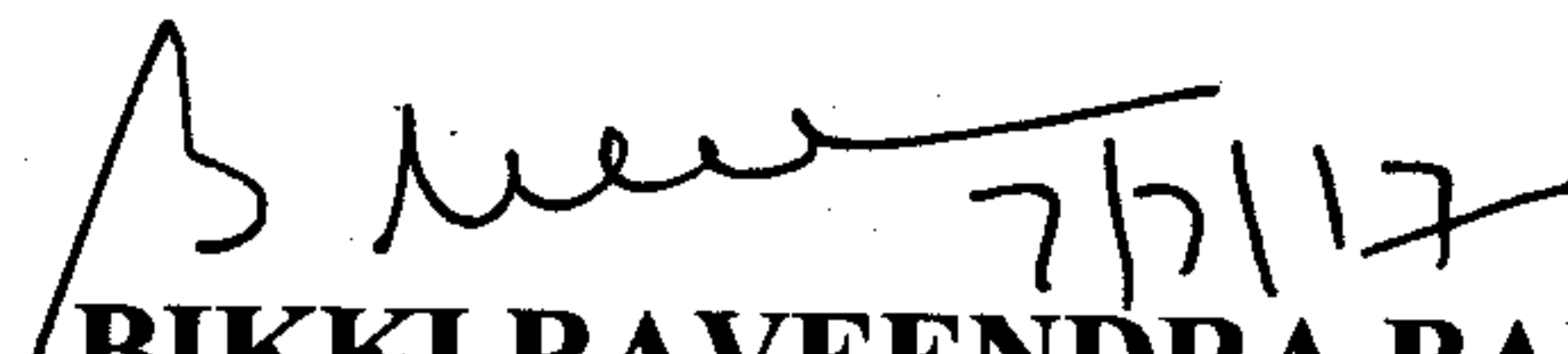
Learned Advocate Mr. Ranjit Shetty with Learned Advocate Mr. Anuj Trivedi i/b Trivedi Law Chambers present for Operational Creditor/ Petitioner. Learned Advocate Mr. Kunal Vyas present for Respondent.

Affidavit of proof of service of copy of the petition on the Respondent filed.

Affidavit of the petitioner filed stating personal service could not be affected due to closure of registered office of respondent.

Learned Advocate Mr. Kunal Vyas filed Vakalatnama for Respondent.

For objections and hearing, list the matter on 10.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 7th day of July, 2017.